

DIVISION BENCH
COURT - II

S-17

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

CP/28(KB)2021
IA(COMPANIES.ACT)/74(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 07TH MAY 2024

IN THE MATTER OF	ASGAR ANSARI VS AWESOME INFRASTRUCTURE PRIVATE LIMITED
UNDER SECTION	SEC. 241(1)

Appearance (via video conferencing/physically)

Ms. Urmila Chakraborty, Adv.] For the Petitioner
Mr. Nikunj Berlia, Adv.]
Ms. Saolini Bose, Adv.]

Mr. Deepnath Roy Chowdhury, Adv.] For the Respondent
Mr. Bhaskar Dwivedi, Adv.]
Ms. Jyoti Rauta, Adv.]

ORDER

1. Learned Counsel for the Petitioner present. Learned Counsel for the Respondent present.
2. **IA(COMPANIES.ACT)/74(KB)2024:**
 - a. Learned Counsel appearing for the Respondent is directed to file reply affidavit within a period of ten days,
 - b. Rejoinder affidavit, if any, be filed by the learned Counsel for the Petitioner within a period of three days thereafter.
 - c. List this matter on **24th May, 2024** at **1 p.m.**

**D. Arvind
Member (Technical)**

**Bidisha Banerjee
Member (Judicial)**